



विशाखापत्तनम पोर्ट प्राधिकरण
VISAKHAPATNAM PORT AUTHORITY
VISAKHAPATNAM

e-Tender Call Notice: 2024_VPT_209137_1, Dt: 25.09.2024
E-Tender is invited in Single Stage two steps System from the experienced bidders meeting the pre-qualifying criteria for the work mentioned below through online bidding on the **website https://eprocure.gov.in/eprocure/app** having Digital Signature Certificate (DSC) issued from any agency authorized by Controller of Certifying Authority (CCA), Govt. of India and which can be traced up to the chain of trust to the Root Certificate of CCA.
PROJECT: Upgradation of existing 80 bedded Golden Jubilee Hospital to a 300 bedded Multi-Disciplinary Super Speciality Hospital through PPP mode at Visakhapatnam Port on Design, Built, Finance, Operate and Transfer (DBFOT) basis.



HERO HOUSING FINANCE LIMITED
Contact Address: Office No 24, P.J Chambers, Off of old Mumbai Pune Highway, Pimpri, Pune Maharashtra-411018.
Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057
Ph: 011-42675000, Toll Free No: 1800 212 8800, Email: customer.care@herohfi.com
Website: www.herohousingfinance.com | CDR: 965182013019PLC00145

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules. The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s) (Legal Heir(s) Legal Representative(s))	Date of Demand Notice/ Amount as per Demand Notice	Date of Possession (Constructive/ Physical)
HHFPMPHOU23000035273, HHFPMPIPL23000035290, HHFSVNLAP23000042251	Kamble Rupchand Tanaji, Usha Tanaji Kamble, Anandhya Interior Home Decor	27/07/2024, Rs. 41,85,165/- as on date 22/07/2024	08/10/2024 (Symbolic)

Description of Secured Assets/Immovable Properties: All That Piece and Parcel of Flat No. 606, Admeasuring Area of 44.37 Sq.mtr. + Carpet Area of Enclosed Balcony 6 Sq. mtr. + Carpet Area of Terrace 10.66 Sq.mtr + Parking in the B-Wing, 6th Floor, Wonder Nest, C-Wing, Phase-I, Gat No. 245, at Village - Moshi, Taluka - Haveli, within the Limit of Pimpri Chinchwad Municipal Corporation, District Pune, Maharashtra - 412105.

HHFPUNLAP 20000008584	Mangesh Jagannath Dangat, Jagannath Govind Dangat, Surekha Jagannath Dangat, Om Enterprises, Dangat Chetan Jagannath	24/07/2024, Rs. 24,47,184/- as on date 22/07/2024	08/10/2024 (Symbolic)
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Description of Secured Assets/Immovable Properties: All That Piece and Parcel of Non-agricultural Land Bearing Plot No.11 in the said Land, Admeasuring 99.38 Sq.mtrs. alongwith the Structure thereon Consisting of 2 Rooms, 1 W.C, 1 Bathroom, having a Built-up Area of 32.52 Sq. mtrs. (excluding Otta) alongwith the Terrace over the said Block having Equal Built-up/Carpet Area. Situated On The Said Land Bearing S. No. 23- A (New) Part and C. S. No. 2203 (Part), within the Limits Registration District Pune, Sub Registration District And Taluka Maval, And Within The Limits Of Talegaon Dakhade Municipal Council, And Bounded As Follows, Maharashtra. On or towards East: 3.0-meter-wide pathway, On or towards West: Plot No. 12, On or towards North: Colony Road, On or towards South: Plot No. 10

DATE :- 14-10-2024, PLACE:- PUNE **Sd/- Authorised Officer FOR HERO HOUSING FINANCE LIMITED**



TATA ELXSI LIMITED
CIN : L85110KA1989PLC009968
Regd. Office: ITPB Road, Whitefield, Bengaluru - 560 048
e-mail:investors@tataelxsi.com website: www.tataelxsi.com

Extract of Statement of Audited Financial Results for the Quarter and Six Months Period ended September 30, 2024

Particulars	Quarter ended 30-09-2024	Quarter ended 30-06-2024	Quarter ended 30-09-2023	Year to date for the period from		Year ended 31-03-2024
				April 01, 2024 to September 30, 2024	April 01, 2023 to September 30, 2023	
				₹ lakhs		
Total Income from operations	1,01,939.00	95,853.84	91,282.84	1,97,792.84	1,78,530.95	3,67,409.75
Net profit for the period / year (before tax, exceptional and extraordinary items)	29,870.97	25,239.70	26,385.58	55,110.67	51,219.41	1,04,867.60
Net profit for the period / year (after tax, exceptional and extraordinary items)	22,943.20	18,407.99	20,001.84	41,351.19	38,887.11	79,223.79
Total comprehensive income for the period / year	22,720.79	18,518.36	19,414.00	41,239.15	38,264.73	78,226.13
Paid-up equity share capital (face value ₹ 10/- each)	6,227.96	6,227.64	6,227.64	6,227.96	6,227.64	6,227.64
Other equity	-	-	-	-	-	2,44,337.99
Earnings per share						
- Basic EPS (₹)	36.84	29.56	32.12	66.40	62.44	127.21
- Diluted EPS (₹)	36.83	29.55	32.12	66.38	62.44	127.18

Notes:

- The Audited Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on October 10, 2024. The Statutory Auditors have expressed an unmodified audit opinion on these results.
- The above is an extract of the detailed format of financial results filed with the Stock Exchanges under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The results of the Company for the quarter and six months period ended September 30, 2024 are available on the Company's website www.tataelxsi.com, on the BSE Limited website - www.bseindia.com and the National Stock Exchange of India Limited website - www.nseindia.com.

Bengaluru
October 10, 2024

By Order of the Board
for TATA ELXSI LIMITED

Sd/-
Manoj Raghavan
Managing Director & CEO



AU SMALL FINANCE BANK LIMITED
INFORMATION NOTICE

AU Small Finance Bank Ltd. (A Scheduled Commercial Bank) have sold out the mortgaged assets of the below mentioned defaulter borrower through Auction process under **SARFAESI ACT 2002** and the amount received from the auction proceeding have been adjusted to the sum of outstanding dues of the loan account. As Bank do not have the present addresses of the following borrower, it is informed to the borrower through this notice regarding the excess amount after adjusting the dues, kindly contact personally to the nearest **AU Bank's** Branch along with KYC documents within 15 days or contact **Mr. Mujahid Nasir Khan - 9075000439**

Loan A/c No. / Customer Name	
L9001060120706760, New A K Enterprises (Borrower), Atlikurrahman Tahirali Khan S/O Tahirali (Co-Borrower), Kalpesh Rajendrakumar Mehta S/O Rajendra kumar (Co-Borrower), Lalita Rajendrakumar Mehta W/O Rajendrakumar (Co-Borrower)	

Date : 11/10/2024
Place : Pune

Authorised Officer
AU Small Finance Bank Limited

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF ABERDEEN FOODS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	ABERDEEN FOODS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17/09/2020
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110PN2020PTC194144
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No.11, Plot No 285, CTS No. 177/2 Tara Bag Co-Op Hsg Society, Koregaon Park, Pune, Maharashtra-411001.
6.	Date of closure of Insolvency Resolution Process	06/08/2024
7.	Liquidation commencement date of corporate debtor	03/10/2024 (Order uploaded and received on 09.10.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Anurag Jain, IBB/IIPA-001/IP-P01049/2017-2018/11732
9.	Address and e-mail of the liquidator, as registered with the Board	1401 Oriental Heights, Sector-44, Plot-158, Seawoods West, Navi Mumbai, Maharashtra, 400705 Email: ipanuragjain@gmail.com (No correspondence on this)
10.	Address and e-mail to be used for correspondence with the liquidator	c/o. Resolve-IPR Private Limited, Office No. V-3073, Akshar Business Park, Sector-25, Vashi, Navi Mumbai-400705 Email: abderdeen@resolvegroup.co.in
11.	Last date for submission of claims	08/11/2024

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of Aberdeen Foods Private Limited on 3rd October, 2024. The stakeholders of Aberdeen Foods Private Limited are hereby called upon to submit their claims with proof on or before 8th November, 2024 to the Liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. Further, in case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
Anurag Jain
Liquidator, In the matter of Aberdeen Foods Private Limited
CIN: U74110PN2020PTC194144
Regn. No. IBB/IIPA-001/IP-P01049/2017-2018/11732
AFA Valid Upto. 07-Jan-2025
Communication Address/Email: Office No. V-3073, Akshar Business Park, Sector-25, Vashi, Navi Mumbai-400705; abderdeen@resolvegroup.co.in
Registered Address/Email: 1401 Oriental Heights, Sector-44, Plot-158, Seawoods, Navi Mumbai, Maharashtra-400706; Email: ipanuragjain@gmail.com

Date: 14.10.2024
Place: Navi Mumbai



FOR DAILY BUSINESS.

FINANCIAL EXPRESS

THE BUSINESS DAILY.



Home First Finance Company India Limited
CIN: L65990MH2010PLC240703,
Website: homefirstindia.com Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

APPENDIX- IV-A [See proviso to rule 8 (6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (iii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(2) of the said Act proposes to realize dues by sale of the said property/ies and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line", for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to Home First Finance Company India Limited.

S. No.	Name Borrower (s) and Co-Borrower (s)	PROPERTY ADDRESS	Date of Demand Notice	Demand Notice Amount	Date of Possession	Market Value	EMD Amount	Date and Time of Auction	Last Date & Time of Submission Of Emd & Documents	Number of Authorised officer
1.	Amol Balu Parthe, Nandini Nilkanth Nivandikar	Fiat No. 204, Siddhivinayak Complex, Sr. No. 42/12, Ambai Mata Road , Near Dhayareshwar Temple, Dhayan, Pune Maharashtra 411041	10-07-2022	1,365,193	16-07-2024	1,000,000	100000	29-10-2024 (11am-2pm)	27-10-2024 (upto 5pm)	9773500909

E-Auction Service Provider	E-Auction Website/For Details, Other terms & conditions	A/c No: for depositing EMD/other amount	Branch IFSC Code	Name of Beneficiary
Company Name : e-Procurement Technologies Ltd. (Auction Tiger). Help Line No :-079-35022160 / 149 / 182 Contact Person : Ram Sharma -8000023297 e-Mail id : ramprasad@auctiontiger.net and support@auctiontiger.net .	http://www.homefirstindia.com https://homefirst.auctiontiger.net/	912020036268117- Home First Finance Company India Limited - Axis Bank Ltd., MIDC, Andheri East.	UTIB0000395	Authorized Officer, Home First Finance Company India Limited

Bid Increment Amount – Rs. 10,000/-. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (<https://homefirst.auctiontiger.net/>). E-Auction Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Home First. The property is being sold with all the existing and future encumbrances whether known or unknown to Home First. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, In case of any discrepancy English Version of the Notice will be treated as authentic.

STATUTORY 15 days SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.
Date: 14-10-2024
Place: Pune

Signed by Authorized Officer,
Home First Finance Company India Limited



Home First Finance Company India Limited
CIN: L65990MH2010PLC240703,
Website: homefirstindia.com Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

APPENDIX- IV-A [See proviso to rule 8 (6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (iii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(2) of the said Act proposes to realize dues by sale of the said property/ies and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line", for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to Home First Finance Company India Limited.

S. No.	Name Borrower (s) and Co-Borrower (s)	PROPERTY ADDRESS	Date of Demand Notice	Demand Notice Amount	Date of Possession	Reserve Price	EMD Amount	Date and Time of Auction	Last Date & Time of Submission Of Emd & Documents	Number of Authorised officer
1.	Late Vasant Janardhan Bhandare (Deceased), Anita Vasant Bhandare, Other legal Representatives of Late Vasant Janardhan Bhandare (Deceased)	Plot No.51, R.S. No. 429/1/B, Near Sant Sena Maharaj Mandir, Dhanavade Plot, Tasgaon, Tal- Tasgaon, Dist- Sangli, Tasgaon, Maharashtra 416312 Bounded by East- Plot No. 52, West-Plot No. 50, North-R.S No.430, South-9 Mtr Road	03-08-24	10,54,923	10-10-24	11,55,000	1,15,500	14-11-2024 (11ap-2pm)	12-11-2024 (upto 5pm)	9975251688
2.	Sandesh Maruti Khot, Suraj Maruti Khot, Maruti Khandu Khot, Laxmi Maruti Khot	RS NO. 141/29/141/39 , Row H.U.No. 2, Plot No.D 10, Behind HP Gas Godown, Chinchwad Road, Mouje Mudshingi, Karveer, Kolhapur, Kolhapur, Maharashtra, 416119 Bounded by East-Property of Plot No.E-3, West-Colony Road, South-Property of Plot No.D-10, North-Property of Unit No.1 of plot No.D-10	03-08-24	16,57,756	10-10-24	16,13,000	1,61,300	14-11-2024 (11ap-2pm)	12-11-2024 (upto 5pm)	9922800699

E-Auction Service Provider	E-Auction Website/For Details, Other terms & conditions	A/c No: for depositing EMD/other amount	Branch IFSC Code	Name of Beneficiary
Company Name : e-Procurement Technologies Ltd. (Auction Tiger). Help Line No :-079-35022160 / 149 / 182 Contact Person : Ram Sharma -8000023297 e-Mail id : ramprasad@auctiontiger.net and support@auctiontiger.net .	http://www.homefirstindia.com https://homefirst.auctiontiger.net/	912020036268117- Home First Finance Company India Limited - Axis Bank Ltd., MIDC, Andheri East.	UTIB0000395	Authorized Officer, Home First Finance Company India Limited

Bid Increment Amount – Rs. 10,000/-. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (<https://homefirst.auctiontiger.net/>). E-Auction Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Home First. The property is being sold with all the existing and future encumbrances whether known or unknown to Home First. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, In case of any discrepancy English Version of the Notice will be treated as authentic.

STATUTORY 30 days SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.
Date: 14-10-2024 Place: Kolhapur, Sangli

Signed by Authorized Officer, Home First Finance Company India Limited

फायनान्स लिमिटेड

203, सत्यवाग संकुत, दुसरा मजला,
529, नागवणपेट, पुणे-411 030.

वकील सूचना

शायल असेट्स अँड एम्प्लोईमेंट ऑफ सिविलिटि
स लि. यांच्याकडे तारण असलेल्या अचल
विक्री

तेचे नाव श्री. शिवाजी बी. भोसले, सह-कर्जदार-1: श्री
बी. भोसले यांनी रेफ्रो होम फायनान्स लिमिटेड, पुणे शाखा
मालमत्ता तारण ठेवून पैसे घेतले होते. कर्जदारांनी कर्ज
धेनिवम, 2002 मधील अनुच्छेद 13(2) अंतर्गत दि.
कर्ज खाते क्र. 1471820001622 यांसाठी सुचनेत
धेक पुढील व्याज, खर्च व शुल्के यांचा सदर सुचनेच्या
करण्यात आले होते.

मागणी केलेली कंपनीच्या शक्यतांनी रकमेची परतफेड
अनुच्छेद 13(4) अंतर्गत बहाल करण्यात आलेल्या
अनामत मतेचा 27.05.2019 रोजी ताबा घेतला आहे.
मार्ग ठरल्याने, सुरक्षित धनको, रेफ्रो होम फायनान्स
02 मधील नियम 8 आणि 9 सह वाचण्यात येणाऱ्या
पूर्ण केलेल्या अनामत मतेचा "जसे आहे जेथे आहे
रून कंपनीची शक्यतांनी कर्ज वसूल करण्याचा निर्णय
ते कर्जदारांची शक्यतांनी 27.09.2024 रोजी

रोजी सका. 11.00 ते दु. 12.00 पर्यंत
मर्यादित स्वयं-कालविस्तारसह)

णि वेळ: 14.11.2024, दु. 04.00 वाजता

100 चौ.फू., तळ मजला, अमित आर्केड, सोबत
मधील 22.83% अविभाजित हिस्सा, सीटीएस
शेव पेट, तालुका हवेली, जिल्हा पुणे आणि पुणे
मरुतीमा पुढीलप्रमाणे: पूर्वेस - उधडा पॅसेज,
आणि रस्ता, उत्तरेस - मोकळी पार्किंग.

(आरक्षित किमतीच्या 10%) रु. 20,02,500/-
म रु. 2,00,000/-

फोरक्लोजर, श्री यू सुब्बाराव आणि श्री एम.

डा प्रमुख, रेफ्रो होम फायनान्स लिमिटेड,
दिवशी स. 10 ते सायं. 5 वाजेपर्यंत संपर्क
णि 93722-67110.

अधिकारी - रेफ्रो होम फायनान्स लिमिटेड

फार्म - बी

जाहीर घोषणा

(भारतीय नादारी व दिवाळखोरी मंडळ (परिसमापन प्रक्रिया) विनियम, 2016 चे विनियम 12)
एबरडीन फूड्स प्रायव्हेट लिमिटेड च्या भागधारकांचे लक्ष वेधण्यासाठी

अ. क्र.	तपशील	वर्णन
1	कॉर्पोरेट ऋणकोचे नाव	एबरडीन फूड्स प्रायव्हेट लिमिटेड
2	कॉर्पोरेट ऋणकोच्या विधिसंस्थापनाची तारीख	17/09/2020
3	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट ऋणको विधिसंस्थापित / नोंदणीकृत आहे	रजिस्ट्रार ऑफ कंपनीज, पुणे
4	कॉर्पोरेट ऋणकोचा कॉर्पोरेट आयडेंटिटी नंबर / लिमिटेड लायाबिलिटी आयडेंटिफिकेशन नंबर	U74110PN2020PTC194144
5	कॉर्पोरेट ऋणकोच्या नोंदणीकृत कार्यालय आणि प्रधान कार्यालयाचा (जर असल्यास) पत्ता	कार्यालय क्र. 11, प्लॉट क्र. 285, सीटीएस क्र. 177/2, तारा वाग को-ऑप ह्युसिंग सोसायटी, कोरगाव पार्क, पुणे, महाराष्ट्र - 411001
6	नादारी ठरव प्रक्रिया बंद होण्याची तारीख	06/08/2024
7	कॉर्पोरेट ऋणकोचे परिसमापन सुरू झाल्याची तारीख	03/10/2024 (09.10.2024 रोजी ऑर्डर अपलोड आणि प्राप्त झाली)
8	परिसमापक म्हणून कार्यरत असलेल्या नादारी व्यावसायिकाचे नाव व नोंदणी क्रमांक	श्री. अनुराग जैन, IBBI/IPA-001/IP-P01049/2017- 2018/11732
9	मंडळाकडे नोंदणीकृत असल्यानुसार परिसमापकाचा पत्ता व ईमेल	1401, ओरिएंटल हाइट्स, सेक्टर-44, प्लॉट-158, सीव्हीएस वेस्ट, नवी मुंबई, महाराष्ट्र, 400706 ईमेल : ipanuragjain@gmail.com (यावर कोणताही पत्रव्यवहार नाही)
10	परिसमापकाशी पत्रव्यवहारकरिता वापरवयाचा पत्ता व ईमेल	सी/ओ. रिझोल्व्ह-आयपीई प्रायव्हेट लिमिटेड, कार्यालय क्र. व्ही-3073, अक्षर बिझनेस पार्क, सेक्टर-25, वाशी, नवी मुंबई - 400705 ईमेल : aberdeen@resolvegroup.co.in
11	दाव्यांच्या सादरीकरणाकरिता सेवटची तारीख	08/11/2024

याद्वारा सूचना देण्यात येते की राष्ट्रीय कंपनी कायदा न्यायाधिकरण (मुंबई खंडपीठ) ने 3 ऑक्टोबर, 2024
रोजी एबरडीन फूड्स प्रायव्हेट लिमिटेड चे परिसमापन सुरू होण्यास आदेश दिला आहे.

एबरडीन फूड्स प्रायव्हेट लिमिटेड च्या भागधारकांना याद्वारा त्यांच्या दाव्यांचे पुरवे आयटम नं. 10 च्या अनुसार
नमूद केलेल्या पत्त्यावर परिसमापकांना 8 नोव्हेंबर 2024 रोजी किंवा तत्पूर्वी सादर करूबाकरिता फर्माविण्यात
आले आहे.

वित्तिय धनको केवळ इलेक्ट्रॉनिक प्रणालीद्वारा पुरवल्यासह त्यांचे दावे सादर करतील. अन्य सर्व भागधारक
व्यक्तीशः, टपालाने किंवा इलेक्ट्रॉनिक प्रणालीत त्यांच्या दाव्यांचे पुरवे सादर करू शकतील.

खोटे किंवा दिशाभूल करणाऱ्या दाव्यांचे सादरीकरण झाल्यास दंड आकाशला जाईल.

जर स्ट्रेकहोल्डर्सनी परिसमापन प्रक्रियेदरम्यान त्यांचे दावे सादर केले नाहीत, तर भारतीय नादारी व दिवाळखोरी
मंडळ (कॉर्पोरेट व्यक्तींकरिता नादारी ठरव प्रक्रिया) विनियम, 2016 अंतर्गत कॉर्पोरेट नादारी ठरव प्रक्रिये
दरम्यान सदर स्ट्रेकहोल्डर्सद्वारा सादर केलेले दावे, कलम 38 अंतर्गत सादर केल्याचे मानण्यात येईल.

स्वा./-

अनुराग जैन

परिसमापक, एबरडीन फूड्स प्रायव्हेट लिमिटेड च्या बाबतीत

CIN : U74110PN2020PTC194144

नोंद. क्र. IBBI/IPA-001/IP-P01049/2017-2018/11732

एफएफ वेधता - 07-जाने.-2025 पर्यंत

संपर्क पत्ता / ईमेल : कार्यालय क्र. व्ही-3073, अक्षर बिझनेस पार्क, सेक्टर-25,

वाशी, नवी मुंबई - 400705; aberdeen@resolvegroup.co.in

नोंदणीकृत पत्ता / ईमेल : 1401 ओरिएंटल हाइट्स, सेक्टर-44, प्लॉट-158,

सीव्हीएस, नवी मुंबई, महाराष्ट्र - 400706;

ईमेल : ipanuragjain@gmail.com

दिनांक : 14.10.2024

ठिकाण : नवी मुंबई

अ. क्र.	कर्ज खाते क्रमांक आणि शाखा	कर्जदार/सह-कर्जदार/ कायदेशीर वारस/ कायदेशीर प्रतिनिधी/ जामीनदार यांचे नाव	मागणी सूचनेनुसार रकम	आरक्षित किंमत	बयाणा रकम	ताबा प्रकार
6	TCHHL068 200010007 3135 & TCHHF068	श्री. ज्ञानेश्वर दत्तात्रय धावडे सौ. पद्मवी ज्ञानेश्वर धावडे	करार क्र. TCHHL0682000100073135 अंतर्गत तुमच्याद्वारे देय रकम रु. 15,61,185/- (रुपये पंधरा लाख एकसष्ट हजार एक्को पंचाऐशी फक्त) आणि करार क्र.	रु. 18,40,000/- (रुपये अठरा लाख चाळीस	रु. 1,84,000/- (रुपये एक लाख	प्रत्यक्ष